

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 613
IB-512(ND)/2020

IN THE MATTER OF:

Mr. Durgesh Kumar Sharma

...PETITIONER

Vs.

M/s. North Rajasthan Buildwell Pvt. Ltd. and Anr.

...RESPONDENT

Section

U/s 9 of IB Code, 2016

Order delivered on 29.09.2022
(Virtual Hearing)

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Operational Creditor :

For the Resolution Professional

For the Respondent/Corporate Debtor

:Mr. Prateek Kedawat, Advocate.

:Mr. Anish Maheswari, Advocate for
JDA(R-4) in I.A. No.1916 of 2021

ORDER

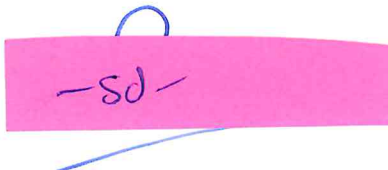
IA/513/2022

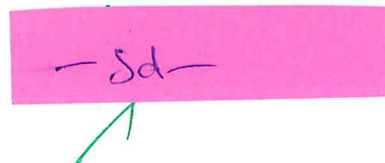
Counsel for the Resolution Professional is present and submitted that the application regarding the withdrawal of the liquidation of the CD has been filed, however, the same has not yet been listed as the same is subjected to defects, therefore, prayed for grant of time. Time prayed for is granted. Let this IA be posted after ten days. List this matter on 11.10.2022.

IA/725/2021

The Counsel has submitted that this is an IA for setting aside the strike off notice issued by RoC. However, as the exclusion of time period application

(Mohit)

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of CIRP is not yet listed, this application can be taken up only once the above said application is listed. Post this matter after ten days. List this matter on 11.10.2022.

IA/5787/2021

Heard the submissions made by the Counsel for the Applicant as well as Counsel for the RP. Counsel for the Applicant has submitted that he will make an amendment to implead the Director concerned as a necessary and proper party in this application. Therefore, let this matter be posted after ten days. List this matter on 11.10.2022.

—scl—

(Rahul Bhatnagar)
Member (T)

—sel—

(P.S.N Prasad)
Member (J)